

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**  
**ORIGINAL APPLICATION NO 293 of 2024 (SZ)**

**In the matter of:**

M Venkatesan

... Applicant(s)

Versus

District Collector,  
and Ors

...Respondent(s)

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Through

Dr. D. Shanmuganathan

Standing Counsel for Government of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

**DATE:11.04.2026**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No. 293 of 2024 (SZ)

**M.Venkatesan**

S/o.G.Munusamy,

11/412, Bharathi Nagar,

2<sup>nd</sup> Street, Vengaiwasal, Madambakkam PO,

Chengalpattu-600 126.

.....Applicant

**Vs.**

**1) District Collector,**

Collector Office, GST Road,

Chengalpattu District – 603 001.

**2) Assistant Director (Panchayat),**

Chengalpattu – 603 001.

**3) Tamil Nadu Pollution Control Board,**

Represented by its District Environmental Engineer,

Maraimalai Nagar, Chengalpattu- 603 209.

**4) Block Development Officer,**

Saint Thomas Mount Panchayat Union,

Chitlapakkam, Chennai-600 016.

**5) Vengaiwasal Panchayat,**

Rep by its President.

Vengaiwasal Panchayat Office,

Chennai-600 126.....Respondents

  
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**STATUS REPORT FILLED BY THE DISTRICT COLLECTOR,**

**CHENGALPATTU**

I, D. Sneha, I.A.S., Daughter of Mr K.M.Divakaran, aged about 32 years, currently serving as District Collector, Chengalpattu, having office at District Collector's Campus, Chengalpattu, do hereby solemnly affirm and sincerely state as follows :-

1. It is respectfully submitted that, at the outset, I have got highest regard and respect to the orders of this Hon'ble Tribunal. At no point of time, I have either violated or intended to violate the orders passed by this Hon'ble Tribunal. However, I submit my unconditional apology of delayed filing of this report. I once again tender my unconditional apology and take steps to avoid such recurrence in future.
2. It is respectfully submitted that the Petitioner Thiru. M.Venkatesan has filed the present Original Application No.293 of 2024 (SZ) before this Hon'ble National Green Tribunal, Southern Zone, Chennai seeking the following reliefs:-

**a.** Direct the Respondents to completely remove the construction debris and wastes dumped inside the tank at Survey No. 215, Vengavasal village, Tambaram taluk, Chengalpattu District.

**b.** Direct the Respondents to desilt the tank at Survey No. 215, Vengavasal village, Tambaram taluk, Chengalpattu District, and restore it to its original state.

  
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- c. Direct the 1st Respondent to initiate appropriate action, including prosecution, against the 5th Respondent, for the illegal filling in and destruction of the tank at S. No. 215, Vengavasal village, Tambaram taluk, Chengalpattu District.
- d. Direct the 5th Respondent to pay costs to the Applicant.
- e. Issue such other orders as it deems fit in the interest of the case and render justice.”

3. It is submitted that based on the Hon'ble National Green Tribunal (SZ), Chennai, Order dated 28.11.2024 in O.A. No. 293 of 2024 has directed the following:

- “1. This original application pertains to illegal dumping of construction debris and other wastes inside the tank viz., Vannan Kulam situated at Survey No.215 of Vengaivasal Village, Chengalpattu District.
2. Let the notices be issued to the respondents through the Tribunal as well as privately.
3. The learned counsel Dr. D. Shanmuganathan accepts notice on behalf of Respondents No.1, 2, 4 & 5 and Mr. S. Sai Sathya Jith accepts notice on behalf of Respondent No.3.
4. Since the water body which is now alleged to be filled with construction debris along with other waste, the

  
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same has to be removed in a war footing to save the same.

5. Respondents No.1, 2, 4 & 5 are directed to enquire into the matter and remove the debris within a period of four weeks and report compliance.
  6. The 3rd Respondent (TNPCB) is also directed to enquire into the matter and if the 5th Respondent (Vengaivasal Panchayat) has dumped the construction debris as alleged in the application, take appropriate action immediately and report compliance. If it is not done by the panchayat, let the TNPCB verify, identify the wrongdoers, and take appropriate action against them.
  7. Post the matter on 07.01.2025.”
4. It is humbly submitted that pursuant to the above order, the District Collector vide an office letter in R.C.No.11539/2024/L1, dated: 10.12.2024 instructed to take necessary action. Pursuant to the directions of this Hon'ble Tribunal along with the instruction from the District Collector, the Tambaram Revenue Divisional Officer, the Assistant Director (Panchayat), Chengalpattu and the District Environmental Engineer, Tamil Nadu Pollution Control Board, conducted joint inspection on 13.03.2025. The result of the Joint Inspection is as follows:

*1. During inspection it was noticed that a bund was formed along the boundary of VannanKulam tank using Construction & Demolition waste/debris.*

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2. Sewage drain channel leading to VannanKulam tank was diverted and thereby sewage discharging into the VannanKulam tank was stopped. Sewage drain channel was constructed with brick works.

3. During inspection, Block Development Officer, Saint Thomas Mount Panchayat union has stated that the VannanKulam tank boundary was formed and strengthened by using Construction & Demolition waste/debris in order to form pathway all along the VannanKulam tank boundary with fencing to protect the tank and to restore & rejuvenate the tank to its original position.

**Photographs taken during inspection of VannanKulam tank,  
Vengaivasal village, Chengalpattu District**



5. Further, the Block Development Officer, Saint Thomas Mount Panchayat union vide his letter No. Na.Ka.No.3262/2024/A2 dated 31.07.2025 has reported that the dumped Construction & Demolition waste/debris in boundary of VannanKulam tank was

  
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removed and the tank was restored to its original position (copy enclosed). Again the subject site of VannanKulam located at Survey No. 215 of Vengaivasal village, Chengalpattu District was inspected by the TNPCB official along with the Officials of Saint Thomas Mount Panchayat union and Officials of Vengaivasai Panchayat union on 04.08.2025. During inspection it was noticed that the dumped Construction & Demolition waste/debris along the boundary of Vannankulam tank was completely removed and now the Vannankulam tank restored back to its original earthen bund.

**Photographs of VannanKulam tank after removal of C&D Waste, Vengaivasal village, Chengalpattu District**



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6. It is submitted that the Block Development Officer, Saint Thomas Mount Panchayat Union his report vide letter in Na.Ka.No.3262/2025/A2, dated:31.07.2025. Based on the report, it is submitted that the maintenance work of the Vannan Kulam situated in Survey No. 215 of Vengaivasal Village Panchayat was stopped. A letter was sent to the Tahsildar, Tambaram, to measure the extent of the tank and as per the Revenue Department records, a report was obtained through the Surveyor, which stated that there were no encroachments around the tank. Further, as per the directions of the Hon'ble Green Tribunal, the concerned contractor was instructed to remove the construction debris dumped inside the tank.

7. Subsequently, in the communication of the Assistant Engineer, Saint Thomas Mount Panchayat Union it was reported that the construction debris dumped in and around the tank had been completely removed to that effect a compliance report was received by the Assistant Engineer. Moreover, the residents living

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nearby submitted a request to improve the tank, protect the groundwater and to develop it with a protective bund and walkway around the tank for public use. Based on the said request and with the administrative approval of the District Collector, Chengalpattu, a permission was granted to implement the work at an estimated cost of ₹20,00,000. It was further reported that all construction debris had been removed from the tank as per the orders of the Hon'ble National Green Tribunal.

8. It is respectfully submitted that, when the above matter came up for hearing before this Hon'ble Tribunal on 11.06.2025, following order was passed:

***"1. The learned counsel for the applicant has filed a memo dated 11.06.2025.***

***2. Both the 3rd Respondent/Tamil Nadu Pollution Control Board (TNPCB) and the 4th Respondent/Block Development Officer - St. Thomas Mount Panchayat Union have not yet filed their respective reports.***

***3. Post the matter on 04.08.2025."***

9. In pursuant to the above direction of Hon'ble Tribunal, the Assistant Director of Panchayat, Chengalpattu has been requested to report in this regard. Accordingly, the said officer has sent his report based on the report of Block Development Officer, Saint Thomas Mount vide his letter dated 16.09.2025. In the report, it is stated that water spread area of Vannan kulam is

  
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0.197 acre. Due to debris, water spread area is reduced to 0.187 acre. Now debris is removed and the original water spread area of 0.197 acre is obtained. Existing Earthen pathway of 7 feet is levelled and sanctioned.

10. It is humbly submitted that pursuant to the joint inspection, continuous efforts were taking place and hence the report could not be filed before this Hon'ble Tribunal on 11.06.2025. Now, the lake has been completely restored and the steps taken by the respondents are submitted in this status report for the consideration of this Hon'ble Tribunal.

In view of the foregoing submissions, I respectfully pray that this Hon'ble Tribunal may be pleased to accept the facts stated herein and pass such further orders as may be deem fit and proper in the circumstances of the case.

Solemnly affirmed at Chengalpattu  
on this the 18<sup>th</sup> day of September 2025  
and signed in my presence.

  
**DISTRICT COLLECTOR**  
**CHENGALPATTU** (11/11)  
Before me

Before Me  
Mokania Tani Moghi  
(4437/2024)  
No.4, Law officers chambers,  
Madras High Court, ch-104